

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 85/GT/2012

Date: 8.2.2013

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Petition No. 85/GT/2012**: Approval of tariff of Korba Super Thermal Power Station Stage III (500 MW) from 21.3.2011 to 31.3.2014 after the truing up exercise.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **1.3.2013**:

(A) Reconciliation of actual additional capitalization balance sheet:

- (i) Balance sheets duly audited and certified by the auditors as on 31.3.2011 and 31.3.2012, along with reconciliation of actual expenditure incurred stage wise and asset wise, to be furnished.

(B) Actual/Projected expenditure during 2010-14:

- (i) Actual expenditure of ₹1576.90 lakh in 2011-12 and projected expenditure of ₹9.60 lakh in 2012-13 has been claimed on Land as against the expenditure of ₹250.0 lakh in 2010-11 and projected expenditure of ₹1000 lakh in 2011-12, ₹1500 lakh in 2012-13 and ₹860.73 lakh in 2013-14 allowed by the Commission in order dated 3.5.2012. Justification for deviation in expenditure with detailed reasoning, to be submitted. Also, clarification as to how the actual expenditure of ₹250.0 lakh in 2010-11 became zero, to be submitted.
- (ii) Projected expenditure of ₹591.31 lakh in 2013-14 has been claimed on MGR and Marshalling yard as against the projected expenditure of ₹50.0 lakh in 2011-12 and ₹224.68 lakh in 2012-13 allowed by the Commission in order dated 3.5.2012. Justification for deviation in

expenditure with detailed reasoning along with the details of scope of work in earlier estimate and in present actual expenditure, to be submitted.

- (iii) Actual expenditure of ₹506.56 lakh in 2011-12 and projected expenditure of ₹1900.93 lakh in 2013-14 has been claimed on Main Plant Civil Works as against the actual expenditure of ₹254.0 lakh in 2010-11 and projected expenditure of ₹500.0 lakh in 2011-12 and ₹509.82 lakh in 2012-13 allowed by order dated 3.5.2012. Justification for deviation in expenditure with detailed reasoning, to be submitted. Also clarification as to how the actual expenditure of ₹254.0 lakh in 2010-11 became zero.
- (iv) The projected expenditure of ₹3349.84 lakh in 2013-14 has been claimed on Township & colony as against the actual expenditure of ₹382.51 lakh in 2010-11 and projected expenditure of ₹750.0 lakh in 2011-12 and ₹1200.0 lakh in 2012-13 and ₹1188.69 lakh in 2013-14 allowed by the order dated 3.5.2012. Justification for deviation in expenditure with detailed reasoning, to be submitted. Also clarification as to how the actual expenditure of ₹382.51 lakh in 2010-11 became zero.
- (v) The actual expenditure of ₹265.93 lakh in 2011-12 and projected expenditure of ₹500.0 lakh in 2012-13 and ₹905.96 lakh in 2013-14 has been claimed on SG & TG as against the expenditure of ₹1837.35 lakh in 2011-12 and ₹224.0 lakh in 2012-13 allowed by the order dated 3.5.2012. Justification for the deviation in expenditure, to be submitted.
- (vi) The actual expenditure of ₹1297.11 lakh in 2011-12 and projected expenditure of ₹40.0 lakh in 2012-13 has been claimed on Condensate Polishing Unit as against the expenditure of ₹61.19 lakh in 2010-11 and projected expenditure of ₹276.94 lakh in 2011-12 and ₹105.0 lakh in 2012-13 allowed by the order dated 3.5.2012. Justification for the deviation in expenditure, to be submitted along with the explanation on how the actual expenditure of ₹61.19 lakh in 2010-11 became nil.
- (vii) The projected expenditure of ₹1700.00 lakh in 2012-13 and ₹3025.32 lakh in 2013-14 has been claimed on Ash Disposal area deployment as against the projected expenditure of ₹400 lakh in 2011-12, ₹2000.0 lakh in 2012-13 and ₹2000.0 lakh in 2013-14 allowed by the order dated 3.5.2012. Justification for the deviation in expenditure, to be submitted.
- (viii) The actual expenditure of ₹55.75 lakh in 2011-12, and projected expenditure of ₹75.0 lakh in 2012-13 and ₹364.02 lakh in 2013-14 has been claimed on CW system & Off site area- Civil work as against the projected expenditure of ₹132.14 lakh in 2011-12, ₹200.0 lakh in 2012-13 and ₹306.79 lakh in 2013-14 allowed by the order dated 3.5.2012. Justification for the deviation in expenditure, to be submitted.
- (ix) The actual expenditure of ₹1149.30 lakh in 2010-11 and projected expenditure of ₹900.0 lakh in 2012-13 and ₹2484.45 lakh in 2013-14 has been claimed on Capital Initial Spares as against the projected expenditure of ₹500.0 lakh in 2011-12, ₹1500.0 lakh in 2012-13 and ₹2400.00 lakh in 2013-14 allowed by the order dated 3.5.2012.

Justification for the deviation in expenditure with detailed reasoning, to be submitted.

2. Some of the actual expenditure claimed in Form No. 9 is less than the actual/projected expenditure allowed by the Commission in the order dated 3.5.2012. The justification/reasons for not incurring or incurring an expenditure lesser than the projected expenditure during the tariff period shall be submitted in clear terms.

3. Certificate that all the assets of the gross block as on 31.3.2010, 31.3.2011 and 31.3.2012 are in use. If any asset has been taken out from service from the above said gross blocks then the same should be indicated along with the date of the asset has been put to use and the date of taking out the asset from the service along with the depreciation recovered.

4. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)